

F. No. 01/89/180/36/AM09/PC-II (A)/EFGC (PRC)
Government of India
Ministry of Commerce & Industry
Office of the Directorate General of Foreign Trade
(EFGC PRC Div)

Dated: 15th December , 2008

CORRIGENDUM

**Subject: Minutes of the PRC Meeting No.05/AM09
held on 30.09.2008 under the Chairmanship
of the D.G.F.T. (Case 38).**

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In partial modification to the recommendations made by PRC in its meeting no. 05/AM09 dated 30.09.2008 held under the chairmanship of Director General of Foreign Trade, the recommendations in respect of item at Sl. No. 38 pertaining to M/s. Vinay Puri, New Delhi, may be read as under:

The Committee considered the request of the firm and decided to allow:

- (i) import of motor vehicle from a country other than that of origin and ;
- (ii) exemption from applicability of conditions contained in para 2 (ii) (c) to import Licensing Note below Chapter 87 of ITC (HS).

Sd/-
(A.C. Jha)
Dy. Director General of Foreign Trade

To
All concerned.